

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01551/2017

Chandigarh, this the 6th day of September, 2018

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

Ranjit Singh son of Sh. Bir Singh, age 57 years, working as Inspector, Income Tax, in the office of the Principal Commissioner of Income Tax- 2, Aayakar Bhawan, Rishi Nagar, Ludhiana, Punjab Group C

....Applicant

**(Present: Mr. D.R. Sharma, Advocate, proxy for Mr. Pankaj
Mohan Kansal, Advocate)**

Versus

1. Union of India through the Chairman, Central Board of Direct Taxes, North Block, New Delhi.
2. The Principal Commissioner of Income Tax-2, Aayakar Bhawan, Rishi Nagar, Ludhiana, Punjab.

Respondents

(Present: Mr. K.K. Thakur, Advocate)

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. Learned proxy counsel for the applicant submitted that this O.A. was filed challenging the show cause notice, and now, during the pendency of the O.A., the respondents have passed the punishment order, which needs to be challenged. He, therefore, prayed that the applicant may be allowed to withdraw the present O.A., with liberty to file it afresh, with better particulars.
2. Ordered accordingly.

**(P. GOPINATH)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 06.09.2018

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